FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S PRITHVI ENERGY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRITHVI ENERGY LIMITED
2.	Date of incorporation of corporate debtor	24/08/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105WB2005PLC104912
5.	Address of the registered office and principal office (if any) of corporate debtor	CF-361, SALT LAKE CITY SECTOR-I KOLKATA – 700064, WEST BENGAL, INDIA
6.	Insolvency commencement date in respect of corporate debtor	01/11/2022
7.	Estimated date of closure of insolvency resolution process	03/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name - Mr. Pinaki Sircar** **Registration number - IBBI/IPA-002/IP-N00063/2017-18/10141** **AFA No: A2/10141/02/130223/201953 (AFA Valid upto 13/02/2023)**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 31/7, N.C. Chowdhury Road, Kolkata – 700042, West Bengal Email Id - pinaki_sircar@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – C/o- LSI Resolution Pvt Ltd, Sagar Trade Cube 2nd floor, 104 S.P. Mukherjee, Kolkata – 700026, West Bengal Email Id – cirp.pel@gmail.com
11.	Last date for submission of claims	15/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PRITHVI ENERGY LIMITED** on 01/11/2022.

The creditors of **PRITHVI ENERGY LIMITED**, are hereby called upon to submit their claims with proof on or before **15/11/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Pinaki Sircar
Interim Resolution Professional
IBBI/IPA-002/IP-N00063/2017-18/10141
AFA No: A2/10141/02/130223/201953
(AFA Valid upto 13/02/2023)

Date: 02/11/2022
Place: Kolkata

আজকাল
কলকাতা বৃহস্পতিবার ৩ নভেম্বর ২০২২
৬

ফরম এ

প্রকাশ্য ঘোষণা

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে।

মেঃ পৃথ্বী এনার্জি লিমিটেড-এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	**পৃথ্বী এনার্জি লিমিটেড**
২.	কর্পোরেট ঋণগ্রহীতার স্থাপনের তারিখ	২৪.০৮.২০০৫
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা স্থাপিত/নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নাম্বার /লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U40105WB2005PLC104912
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিসের (যদি থাকে) ঠিকানা	সিএফ-৩৬১, সল্ট লেক সিটি, সেক্টর-১ কলকাতা-৭০০০৬৪, পশ্চিমবঙ্গ, ভারত
৬.	কর্পোরেট জানিনদারের শোধ-অক্ষমতা শুরুর তারিখ	০১.১১.২০২২
৭.	শোধ-অক্ষমতা রেজোলিউশন প্রক্রিয়া বন্ধের অনুমিত তারিখ	০৩.০৪.২০২৩
৮.	ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়াশীল ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	নাম মিঃ পিনাকী সরকার, রেজিস্ট্রেশন নম্বর IBBI/IPA-002/IP-N00063/2017-18/10141 এএফএ নং এ২/১০১৪১/০২/১৩০২২৩/২০১৯৫৩ (এএফএ বৈধ ১৩.০২.২০২৩ পর্যন্ত)
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আই ডি	৩১/৭, এন সি চৌধুরী রোড, কলকাতা ৭০০০৪২, পশ্চিমবঙ্গ। ই মেল- pinaki_sircar@hotmail.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই মেল আইডি	সি/ও- এল এস আই রিজোলিউশন প্রাঃ লিঃ, সাগর ট্রেড কিউব ৩য় তল, ১০৪ এস পি মুখার্জি রোড, কলকাতা ৭০০০২৬, পশ্চিমবঙ্গ, ভারত, ই মেল- cirp.pel@gmail.com
১১.	দাবি পেশ করার শেষ তারিখ	১৫.১১.২০২২
১২.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা গণনাকৃত ধারা ২১-এর উপধারা (৬এ)-এর রুল ৭বি অধীনে ঋণদাতাদের (থাকলে) শ্রেণি	হিসাব বই দেখে চিহ্নিত হবে
১৩.	প্রতি শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল ও চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মসমূহ এবং (খ) অনুমোদিত প্রতিনিধিদের তথ্যাবলি যেখানে উপলব্ধ রয়েছে	https://ibbi.gov.in/en/home/downloads বাস্তবিক ঠিকানা-প্রযোজ্য নয়

এতদ্দ্বারা এই বিজ্ঞপ্তি জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল-০১.১১.২০২২-এ **পৃথ্বী এনার্জি লিমিটেড**-এর প্রেক্ষিতে একটি কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ দিয়েছে।

পৃথ্বী এনার্জি লিমিটেড-এর ঋণদাতাগণকে এতদ্দ্বারা আহ্বান জানানো যাচ্ছে যাতে তাঁরা যথাযথ প্রমাণ-সহ তাঁদের দাবিগুলি ১৫.১১.২০২২ তারিখের মধ্যে ও পরে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনালের কাছে পেশ করেন।

আর্থিক উত্তমর্ণগণ দাবি-সহ প্রমাণ পেশ করবেন কেবল বৈদ্যুতিন মাধ্যমে। বাকি সব উত্তমর্ণগণ ব্যক্তিগতভাবে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাবি-সহ প্রমাণ দিতে পারেন।

১২ নং-এ শ্রেণীতে আর্থিক উত্তমর্ণ ১৩ নং-এ তিন ইনসলভেন্সি প্রোফেশনালদের নাম থেকে অনুমোদিত প্রতিনিধি হিসেবে পছন্দ দেবেন ফরম সি এ-তে।

মিথ্যা এবং বিভ্রান্তিকর দাবির প্রমাণ জরিমানাযোগ্য।

পিনাকী সরকার,
ইন্টেরিম রেজোলিউশন প্রোফেশনাল, রেজিস্ট্রেশন নম্বর IBBI/IPA-002/IP-N00063/2017-18/10141
এএফএ নং এ২/১০১৪১/০২/১৩০২২৩/২০১৯৫৩ (এএফএ বৈধ ১৩.০২.২০২৩ পর্যন্ত)

স্থান: কলকাতা
তারিখ: ০৩.১১.২০২২

WWW.FINANCIALEXPRESS.COM

FINANCIAL EXPRESS

THURSDAY, NOVEMBER 3, 2022

NATION 21

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/S PRITHVI ENERGY LIMITED**

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	PRITHVI ENERGY LIMITED
2.	Date of incorporation of corporate debtor	24/08/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105WB2005PLC104912
5.	Address of the registered office and principal office (if any) of corporate debtor	CF-361, Salt Lake City Sector-I, Kolkata - 700064, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	01/11/2022
7.	Estimated date of closure of insolvency resolution process	03/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Mr. Pinaki Sircar Registration number-IBBI/IPA-002/IP-N00063/2017-18/10141 AFANo: A2/10141/02/130223/201953 (AFA Valid upto 13/02/2023)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 31/7, N.C. Chowdhury Road,Kolkata - 700042, West Bengal Email Id: pinaki_sircar@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - C/o- LSI Resolution Pvt Ltd, Sagar Trade Cube 2nd Floor, 104 S.P. Mukherjee, Kolkata - 700026, West Bengal Email Id - cirp.pel@gmail.com
11.	Last date for submission of claims	15/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PRITHVI ENERGY LIMITED** on 01/11/2022.

The creditors of **PRITHVI ENERGY LIMITED,** are hereby called upon to submit their claims with proof on or before15/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pinaki Sircar

Place: Kolkata
Date: 03/11/2022

Interim Resolution Professional. **IBBI/IPA-002/IP-N00063/2017-18/10141**
AFA No: A2/10141/02/130223/201953 (AFA Valid upto 13/02/2023)